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CAT/J/13

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 413 OF 1991.

**REPLY NO.**

**DATE OF DECISION** 3.8.1995.

B.P. Lakhani, Petitioner

Mr. B.P. Tanna, Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent(s)

Mr. Akil Kureshi & Mr. D.A. Bhamhani Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

The Hon'ble Mr.

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1/No

B.P. Lakhani, residing at  
23/B, Purshottam Nagar,  
Productivity Road,  
Baroda - 5.

..... Applicant.

(Advocate: Mr. B.P. Tanna)

Versus.

1. Union of India,  
Notice to be served through  
Secretary, Dept. of Environment  
of Forest, Panayurain Bhavan,  
C.G.O. Complex,  
Lodi Road, New Delhi.
2. State of Gujarat  
Notice to be served through  
The Secretary,  
Forest Environment Department,  
Sachivalaya, Gandhinagar. .... Respondents.

(Advocate: Mr. Akil Kureshi &  
Mr. D.A.Bhamhani)

ORAL ORDER

O.A.No. 413 OF 1991

Date: 3.8.1995.

Per: Hon'ble Mr. K.Ramamoorthy, Admn. Member.

Mr. Mehta for Mr. B.P.Tanna, the learned counsel  
for the applicant, tenders copies of the order passed  
by the State Government dated 8th June, 1995 and 18th  
March, 1993. In view of these orders the applicant has  
<sup>left &</sup>  
no grievance, hence the application as become  
infructuous and is disposed of accordingly. No order  
as to costs.

  
(K.Ramamoorthy)  
Member (A)

vtc.